## GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:1496
ANSWERED ON:13.12.2013
AYUSH COLLEGES AND HOSPITALS
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## Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) colleges and hospitals in the country, State/UT-wise;
- (b) whether the Government proposes to frame minimum standards requirements for Yoga and Naturopathy, Unani, Siddha and Homoeopathy colleges/hospitals on the lines of such regulations framed for ayurveda colleges and attached hospitals in the country;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the other measures being taken/ proposed by the Government to maintain the standards of AYUSH colleges and hospitals in the country?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. SANTOSH CHOWDHARY)

- (a): The number of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) colleges and hospitals in the country, State/UT-wise is annexed.
- (b)&(c): With due approval of the Central Government and as per the provisions under the Indian Medicine Central Council (IMCC) Act, 1970, the Central Council of Indian Medicine (CCIM) has framed minimum standards requirements for Unani and Siddha colleges and attached hospitals on the lines of such regulations framed for ayurveda colleges and attached hospitals in the country. The details are given below:
- i. Indian Medicine Central Council (Minimum Standard Requirements of Unani Colleges and attached Hospitals) Regulations, 2013.
- ii. Indian Medicine Central Council (Minimum Standard Requirements of Siddha Colleges and attached Hospitals) Regulations, 2013.

Similarly, with due approval of the Central Government and as per the provisions under the Homoeopathy Central Council (HCC) Act, 1973, the Central Council of Homoeopathy (CCH) has framed minimum standards requirements for Homoeopathy colleges and attached hospitals on the lines of such regulations framed for ayurveda colleges and attached hospitals in the country, entitled as 'Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Regulations, 2013'.

There is no regulatory Central Council for Yoga and Naturopathy, hence, minimum standards requirements for Yoga and Naturopathy colleges and attached hospitals have not been framed.

- (d): The Central Government has taken the other measures to maintain the standards of AYUSH colleges and hospitals in the country by approving regulations for Ayurveda, Unani Siddha and Homoeopathy colleges notified by the CCIM and CCH as per details given below:
- i. Indian Medicine Central Council (Minimum Standard of Education in Indian Medicine) (Amendment) Regulations, 2012 with further amendment in 2013 for Ayurveda undergraduate course.
- ii. Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) Amendment Regulations, 2013 for Unani undergraduate course.
- iii. Indian Medicine Central Council (Minimum Standards of Education in Indian Medicine) Amendment Regulations, 2013 for Siddha undergraduate course.
- iv. Homoeopathy (Degree Course) Regulations, 1983 with amendments in 2003 and 2005.
- v. Indian Medicine Central Council (Post Graduate Ayurveda Education) Regulations, 2012.
- vi. Indian Medicine Central Council (Post Graduate Unani Education) Regulations, 2007.

vii. Homoeopathy (Post Graduate Degree Course) M.D.(Hom.) Regulations, 1989 with amendments in 1993 and 2012.
viii. Indian Medicine Central Council (Post-Graduate Diploma Course) Regulations, 2010 with amendment in 2013 for Ayurveda.